

ITEM NO.63

COURT NO.12

(Record of Proceedings-II)
SECTION XII-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 3476/2026

KRISHNAVATHI SHARMA

Appellant(s)

VERSUS

BHAGWANDAS SHARMA & ORS.

Respondent(s)

(IA No. 149561/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 142260/2025 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 228199/2025 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 228198/2025 - EXEMPTION FROM FILING O.T., IA No. 134702/2025 - MODIFICATION OF COURT ORDER AND IA No. 228196/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) Mr. Nachiketa Joshi, Sr. Adv.
Mr. Ayush Negi, AOR
Ms. Aarushi Gupta, Adv.
Mr. Chaitanya Pandey, Adv.
Mr. Abhishek Singh Bhandari, Adv.
Mr. Rose Verma, Adv.

For Respondent(s) Mr. Balaji Srinivasan, AOR
Ms. Kanishka Singh, Adv.

Mr. Ravi Prakash, Sr. Adv.
Mr. Chandra Prakash, AOR
Mr. Vivek Singh, Adv.
Mr. C. P. Rajwar, Adv.
Mr. Abhinav Kumar, Adv.
Mr. Abhishek Chaterjee, Adv.
Ms. Aindri Saha, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

The appeal is disposed of in terms of the signed reportable order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)

(Signed order is placed on the file)

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UPON hearing the counsel, the Court made the following
O R D E R

Mr. Balaji Srinivasan, learned counsel, appearing for respondent No. 1 states, on instructions, that respondent No. 1, Bhagwandas Sharma, would not be in a position to pay twice the penalty, to settle the issue at this stage.

The reasoned order shall follow.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)